

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION NO. 90/2008

Sub: Clarification in regard to scheduling process as per Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008 read with Indian Electricity Grid Code.

.Date of hearing : 30.9.2008

Coram : Dr. Pramod Deo, Chairperson  
Shri Bhanu Bhushan, Member,  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member

Petitioner : M. P. Power Trading Company Ltd., Jabalpur

Respondent : Adani Enterprises Limited, Gurgaon

Parties present : Shri M.G.Ramachandran, Advocate, MPPTCL  
Shri Anand K. Ganesan, Advocate, MPPTCL  
Shri D.D.Khandelwal, MPPTCL  
Shri Umesh Mathur, MPPTCL  
Shri A.B.Bajpai, MPPTCL

Through this petition, the petitioner, M. P. Power Trading Company Ltd. has sought clarification in regard to scheduling process specified under the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004 read with the Indian Electricity Grid Code.

2. Learned counsel for the petitioner has sought permission to amend the petition. Request made by the learned counsel has been allowed by the Commission.

3. The petitioner may file amended application in due course of time. The office shall process the application, as and when filed, in accordance with the established procedure.

Sd/-  
(K.S.Dhingra)  
Chief (Law)